

0A-313/96

Mostt. Kunti Kaur.

1/17.4.96

Shri. M. L. Paswan, Registrar Incharge.

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Defects noted in item no. 7 & 21 of the Scrutiny Report must be removed by 07.05.96.

PKL

*Stu.*  
( M. L. Paswan )  
Registrar I/C

2/09.05.96

Shri. M. L. Paswan, Registrar Incharge.

.....

Defects have not been removed so far. List on 27.05.96 for removing the defects.

*Defects removed  
22/5/96*

PKL

*Stu.*  
( M. L. Paswan )  
Registrar I/C

3/27.5.96

Shri M.L.Paswan, Registrar I/c

Counsel for the applicant is absent.

Defects have been removed. This is a case of Single Member Bench. Let this case be placed for admission before Hon'ble Bench on 5.7.96.

SKS

*Stu.*  
( M.L.Paswan )  
Registrar I/c

4/05.07.96

Counsel for the applicant : Shri R.K.K.Karamvir

Heard Shri R.K.K.Karamvir, learned counsel for the applicant. After certain arguments, he sought an adjournment for producing the documentary proof to support his claim. Adjournment granted.

List this case on 19.07.1996 for admission.

SKJ

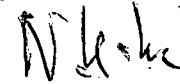
*N.K.Verma*  
(N.K.Verma)/Member (A)

O.A.: 313/96

5/19.07.96

Counsel for the applicant : Shri R.K.K. Karamvir.

At the request of learned counsel for the applicant, the case is adjourned to 23.07.1996 for admission.

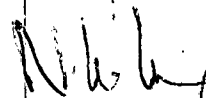
  
(N.K. Verma)  
Member (A)

SKJ

6./ 23.7.96.

Counsel for the applicant : Shri R.K.K. Karamvir.

Heard learned counsel for the applicant on the question of admission. Issue notices to the respondents returnable within six weeks regarding admission. List this case on 6.9.96.

  
(N.K. Verma)  
Member (A)

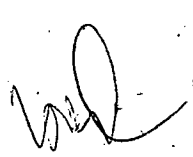
*Requisites filed  
on 21/7/96  
by*

*notice issued  
by Reg. with AD  
/CBS/*

*on 2/8/96  
for.*

7/6.9.96

Hon'ble Shri N.K.Verma, Member (A) has informed that he will not sit in the Court No.II today. Therefore, the case is adjourned to 4.10.96 for admission.

  
( V.N. Mehrotra )  
Vice-Chairman

SKS

8./ 8.10.96.


Shri R.K.K. Karmvir, the counsel for the applicant.

Shri G.P.Ojha, the counsel for the respondents.

Heard. The respondents file written statement today with a copy thereof furnished to the learned counsel for the applicant. So the applicant is to file rejoinder, if any, by next week. The case is admitted. List it on 3.12.96 for final hearing.

*calat nra and W/S  
ed on behalf of the  
respondents.  
P. K. Pandey  
70/10/96*

/CBS/

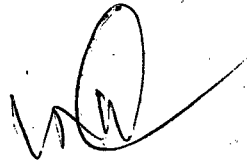
  
(D. Purkayastha)  
Member (J)

9./ 3.12.96.

Shri Sujai Kumar, the proxy counsel for the applicant's counsel.

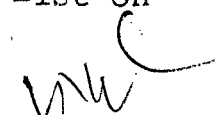
On the ground of illness of the learned counsel for the applicant, the case is adjourned. List it on 3.1.97 for hearing.

/CBS/

  
(V.N. Mehrotra)  
Vice-Chairman

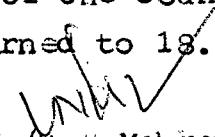
10/03.01.97

The DB is not available today. List on 19.02.1997 for hearing.

  
(V.N. Mehrotra)  
Vice-Chairman

11/19.02.97

On the request made on behalf of the counsel for the applicant, the case is adjourned to 18.03.97 for hearing.

  
(V.N. Mehrotra)  
Vice-Chairman

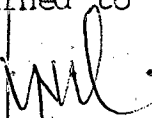
12/18.03.97

OA-313/96

Shri K.K.Karamvir, counsel for the applicant.  
None for the respondents.

On the request made on behalf of the counsel  
for the applicant, the case is adjourned to 28.04.1997  
for hearing.

SKJ

  
(V.N.Mehrotra)  
Vice-Chairman

13/28.4.1997

Ms. Pronoti Singh, proxy counsel for  
the counsel for the applicant prays for time  
as the counsel for the applicant is engaged in a  
case in the High Court. The Case is adjourned to  
3.7.97 for hearing.

1133

SKS


( K. Mithu Kumar )  
Member (A)

( V.N.Mehrotra )  
Vice-Chairman:

14/3.7.97

Mrs. Pronoti Singh, counsel on behalf of  
the counsel for the applicant prays for time due  
to illness of the counsel for the applicant.  
The case is adjourned due to his illness for  
hearing to 18.8.97.

SKS

  
( V.N.Mehrotra )  
Vice-Chairman

15./ 18.8.97. None for the ~~app~~ parties. List it on 16.10.97  
for hearing.

/CBS/

*ml*  
(V.N. Mehrotra)  
Vice-chairman

16/16.10.97

None for the parties.

List for hearing on 08.12.1997.

SKJ

*ml*  
(V.N. Mehrotra)  
Vice-Chairman

17./ 8.12.97. None for the parties.

In this case the learned counsel for the parties did  
not appear on two previous occasions. Today also  
nobody is present on behalf of the parties. The OA  
is dismissed in default.

/CBS/

*ml*  
(V.N. Mehrotra)  
Vice-chairman